

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

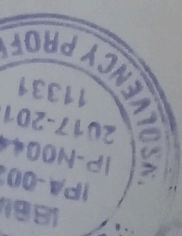
**FOR THE ATTENTION OF THE CREDITORS OF
CANALAIRZ AIRZ SOLUTIONS PRIVATE LIMITED**

RELEVANT PARTICULARS		
1	Name of corporate debtor:	Canalairz Airz Solutions Private Limited
2	Date of incorporation of corporate debtor:	22.07.2008
3	Authority under which corporate debtor is incorporated / registered:	Company incorporated under the Companies Act, 1956. Registrar of Companies, Coimbatore
4	Corporate Identity No. of corporate debtor:	U29197TZ2008FTC014657
5	Address of the registered office and principal office (if any) of corporate debtor:	Regd Office: First Floor, S C No.1 Shopping Complex, Door No.1/369, Pollachi Main Road, SIDCO, Coimbatore-641 021, TN.
6	Insolvency commencement date in respect of corporate debtor:	25.01.2021 [Order Copy was sent by The Registry by email on 25.06.2021 at 3.31 pm and I saw it on 26.06.2021 morning].
7	Estimated date of closure of insolvency resolution process:	24.07.2021(180 days from CIRP commencement date). [Proposal to make petition to seek prayer for "exclusion" of entire delay of 150 days approx in calculating CIRP period].
8	Name and registration number of the insolvency professional acting as interim resolution professional:	VENGETRAO Regn No: IBBI/IPA-002/IP-N00445/2017-2018/11331.
9	Address and e-mail of the interim resolution professional, as registered with the Board:	107, PETIT CANAL STREET, [Nr: Pothys], PUDUCHERRY-605 001 e-mail: kvengetrao@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional:	107, PETIT CANAL STREET, [Near: Pothys], PUDUCHERRY-605 001 e-mail: kvengetrao.ip55@gmail.com
11	Last date for submission of claims:	12.07.2021 (Order sent by email on 25/06/2021 at 3.31 pm but seen it on 26.06.21).
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional:	Not applicable.
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (3 names for each class):	Not applicable.
14	(a) Relevant Forms and: (b) Details of authorized representatives are available at:	Relevant Forms downloaded from www.ibbi.gov.in/home/download Not applicable.

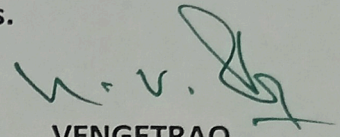
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s. Canalairz Airz Solutions Private Limited on 25.01.2021 but the Order copy sent by email on 25.06.2021 at 3.31 pm from the Registry and I saw it on 26.06.2021.

The creditors of M/s. Canalairz Airz Solutions Private Limited, are hereby called upon to submit their claims with proof on or before 12.07.2021 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.



A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.
Submission of false or misleading proofs of claim shall attract penalties.


VENGETRAO

Name and Signature of Interim Resolution Professional:

Date: 29.06.2021

Place: Puducherry

Interim Resolution Professional

IBBI/IPA-002/IP-N00445/2017-2018/11331.

